

**Government of India**  
**Ministry of Consumer Affairs, Food and Public Distribution**  
**Department of Consumer Affairs**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3995**  
**TO BE ANSWERED ON 20.03.2018**

**CENTRAL CONSUMER PROTECTION AUTHORITY**

3995. SHRI ANTO ANTONY:

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:**

- (a) whether the Government is planning to establish a Central Consumer Protection Authority (CCPA); and
- (b) if so, the details thereof including the salient features of the CCPA and its present status?

**ANSWER**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री  
(श्री सी. आर. चौधरी)

**THE MINISTER OF STATE**  
**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**(SHRI C. R. CHAUDHARY)**

(a) & (b) : The Government introduced the Consumer Protection Bill, 2018 in the Lok Sabha on 05.01.2018, which seeks to provide for establishment of an executive agency to be called the Central Consumer Protection Authority (CCPA) to regulate matters relating to violation of rights of consumers, unfair trade practices and false or misleading advertisements and to promote, protect and enforce the rights of consumers as a class.

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